

Negotiating Machinery

1394. Shri S. M. Banerjee: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the Permanent Negotiating Machinery was suspended after the 1960 strike and has not so far been revived inspite of the repeated demand of the All India Defence Employees Federation;

(b) if so, the reasons for discrimination between the Defence and Railway and Posts and Telegraphs Deptts., where such machinery is still functioning; and

(c) the alternative method offered for resolving the grievances of the employees during this period?

The Minister of Defence (Shri Y. B. Chavan): (a) Yes, Sir,

(b) and (c). In view of emergence of another Federation of Defence workers, the Negotiating Machinery which was based on agreement with the All India Defence Employees Federation alone could not be revived. In the meanwhile, the question of setting up a Joint Consultative Machinery for all Central Government employees came up for consideration and the question of its constitution is still under examination. Such a machinery would make the revival of the Negotiating Machinery unnecessary. As an interim measure, the Ministers and officers concerned in the Defence Ministry have been meeting the representatives of the employees' Organisations including the All India Defence Employees Federation and discussing problems affecting their members. Heads of Defence Establishments also have been discussing problems with recognised Trade Unions at the appropriate levels.

No formal Negotiating Machinery has been in existence in the Posts and Telegraphs Department. A system of periodical meetings between administrative authorities and workers' representatives at various levels is in vogue.

In the Railways the Permanent Negotiating Machinery scheme was based on agreement with two Labour Federations, i.e., All India Railwaymen's Federation and the National Federation of Indian Railwaymen, and their affiliated Unions recognised for the purpose. As a consequence of the strike in July 1960, the Unions affiliated to the All India Railwaymen's Federation were derecognised and the negotiating facilities granted to this Federation were withdrawn. The other Federation and its affiliated Unions continued to remain recognised and to enjoy the negotiating facilities. Meetings with the All India Railwaymen's Federation and their Unions were resumed after their recognition was restored in September 1961.

Fair Price Shop in 505 EME Workshop, Delhi Cantt.

1395. Shri S. M. Banerjee: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that a fair price shop has not yet been opened by the authorities of 505 Central Workshop EME, Delhi Cantt. for the benefit of the civilian employees as decided by the Standing Labour Committee;

(b) if so, the reasons therefor; and

(c) how long it will take to provide essential commodities at the subsidised rates to the 3,000 civilian employees of this Workshop?

The Minister of Defence (Shri Y. B. Chavan): (a) to (c). The proposal of opening a fair price shop at this installation is under examination. Consumer stores are already in existence in a number of Defence installations. A decision to open consumer stores in other defence installations subject to certain conditions, has also been taken up for implementation.

Pokhra Hydrel Project

1396. Shri D. C. Sharma: Will the Prime Minister be pleased to state:

(a) the progress made in the construction of Pokhra Hydrel Project and

irrigation and water supply schemes in Nepal which have been financed by India; and

(b) the amount spent so far?

The Prime Minister, Minister of External Affairs and Minister of Atomic Energy (Shri Jawaharlal Nehru): (a) and (b). A statement is laid on the Table of the House. [Placed in the Library. See No. LT-2567/64].

New Ghurick Colliery in Kalipahari

1397. Shrimati Renu Chakravartty: Will the Minister of Labour and Employment be pleased to state:

(a) whether there was total breakdown in New Ghurick Colliery in Kalipahari area of West Bengal on the 9th February, 1963;

(b) the number of workers rendered idle;

(c) whether lay-off compensation was paid; and

(d) if so, to how many?

The Deputy Minister in the Ministry of Labour and Employment (Shri R. K. Malviya): (a) Yes. Due to theft of over head transmission line in the early hours of 9th February, 1964.

(b) 406 workers.

(c) and (d). No lay off compensation was paid to the workmen. Instead the management treated 9th February, 1964 as rest day of the workmen and asked them to work on 18th February, 1964 their next rest day.

रोजगार तथा प्रशिक्षण

१३९८. श्री सरजू पांडेय : क्या श्रम और रोजगार मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या चौथी योजना के रोजगार और प्रशिक्षण सम्बन्धी कार्यकारी दल की एक

बैठक १८ सितम्बर, १९६३ को हुई थी ; और

(ख) यदि हाँ, तो उस में क्या निर्णय किये गये थे ?

श्रम और रोजगार मंत्री (श्री संजीव व्यास) : (क) जी हाँ ।

(ख) निर्णय किया गया कि नीचे लिखे तीन उपदल बनाये जायें जो कार्यकारी दल को अपनी रिपोर्ट तैयार करने में मदद करें :—

(एक) जनशक्ति का उपदल

विभिन्न मंत्रालयों की जनशक्ति सम्बन्धी आवश्यकताओं के समन्वय, के लिये ।

(दो) अनुसंधान और सांख्यिकी का उपदल

चौथी पंचवर्षीय योजना के दायरे में रह कर रोजगार के अधिक से अधिक अवसर बढ़ाने की सम्भावनायें खोजने, रोजगार सेवा कार्यक्रम और सर्वेक्षण का कार्य क्षेत्र तथा स्वरूप जानने, रोजगार और बेरोजगार में सम्बन्धित आकड़ों की प्रवृत्ति और क्षेत्र जानने, और अनुसूचित जातियों तथा अनुसूचित वर्गों के हित रोजगार अवसर जुटाने के प्रश्न पर विचार करने, के लिए ।

(तीन) प्रशिक्षण का उपदल

विभिन्न प्रकार के दस्तकारों, अनदेशकों, पर्यवेक्षकों आदि की प्रशिक्षण का आवश्यकताओं का अनुमान लगाने और अन्य कार्यकारी दलों की प्रशिक्षण की आवश्यकताओं तथा अन्य कार्यक्रमों में समन्वय के लिए ।

Provident Fund Recoveries at Singareni Collieries Company

1399. Shri P. Kunham: Will the Minister of Labour and Employment be pleased to state:

(a) whether he is aware of the fact that Provident Fund recoveries